

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 295 of 2013 &
IA-392 of 2013

Dated : 11th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Tata Motors Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran,
Counsel for the Respondent(s); Mr. Varun Pathak for R.2

ORDER

The learned counsel for the Appellant insist for the stay of the operation of the impugned Order.

Mr. Varun Pathak, the learned counsel for the Respondent undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file reply to I.A. No. 392 of 2013.

Post the matter for hearing I.A. No. 392 of 2013 on **18.12.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak